and Handlooms Development Corporation (NEHHDC) Limited, for the year 2014-15.

[Placed in Library. *See* No. L.T.746/16/14]

(ii) Outcome Budget, for the year 2014-15, in respect of the Ministry of Development of North Eastern Region.

[Placed in Library. *See* No. L.T.748/16/14]

Outcome Budget (2014-15) of the Ministry of Planning

SHRI KIREN RIJIJU: Sir, on behalf of Rao Inderjit Singh I lay on the Table, a copy (in English and Hindi) of the Outcome Budget, for the year 2014-15, in respect of the Ministry of Planning.

Notification of the Ministry of Environment, Forest and Climate Change

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING; THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRAKASH JAVADEKAR): Sir, I lay on the Table, under Section 26 of the Environment (Protection) Act, 1986, a copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 1880 (E), dated the 22nd July, 2014, amending Notification No. S.O. 93 (E), dated 29th January, 1998, to substitute certain entries in the original Notification.

[Placed in Library. *See* No. L.T. 817/16/14]

I. **Notifications on the Ministry of Personnel, Public Grievances and Pensioners**

II. **Reports and Accounts (2011-12, 2012-13, 2013) of CVC, Board, Research Institute and Outcome Budget (2014-15) of the Ministry of Earth Sciences**

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्यमंत्री; पृथ्वी विज्ञान मंत्रालय के राज्यमंत्री; प्रधानमंत्री कार्यालय में राज्यमंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्यमंत्री (डा. जितेन्द्र सिंह) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Services Act, 1951:-